

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO 307 OF 2018 &**  
**IA NO. 276 OF 2019**

**Dated : 18<sup>th</sup> March, 2019**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**M/s. Adani Green Energy (Uttar Pradesh) Ltd.**

**....Appellant(s)**

**Versus**

**Uttar Pradesh Electricity Regulatory Commission  
& Ors.**

**....Respondent(s)**

Counsel for the Appellant(s) : Mr. Buddy A. Ranganadhan  
Mr. Raunak Jain  
Mr. Vishvendra Tomar  
Mr. Rohan Ahlawat  
Ms. Stuti Krishn

Counsel for the Respondent(s) : Mr. C.K. Rai  
Mr. Sachin Dubey for R-1  
  
Mr. Rajiv Srivastava  
Ms. Gargi Srivastava  
Ms. Harshita Sinha for R-2  
  
Mr. Puneet Chandra  
Mr. R. Shahi  
Mr. Sunil Kr. Rai for R-4

**ORDER**

**(IA No. 276 of 2019 - for delay in filing rejoinder)**

We have heard the learned counsel appearing for both the parties.

The learned counsel appearing for the Appellant submitted that, there is a delay of 71 days in filing the rejoinder which has been explained satisfactorily in the application. The same may kindly be accepted and delay may kindly be condoned.

Submissions made by the learned counsel appearing for the Appellant, as stated above, are placed on record.

In the light of the submission made by the learned counsel appearing for the Appellant and after perusal of the application explaining the delay in filing the rejoinder, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the rejoinder is condoned. IA No.276 of 2019, for delay in filing the rejoinder is allowed.

### **APPEAL NO 307 OF 2018**

The learned counsel appearing for the Appellant and the Respondent submitted that the pleadings are complete.

Submissions made by the learned counsel appearing for the Appellant and Respondent, as stated supra, are placed on record.

List the matter for hearing on **05.07.2019**. The learned counsel appearing for the Appellant and the Respondent are directed to file their respective written submissions within six weeks' time i.e. on or before 01.05.2019 after duly serving copy to the other side.

**(Ravindra Kumar Verma)**  
**Technical Member**

*mk/bn*

**(Justice N. K. Patil)**  
**Judicial Member**